

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:153
ANSWERED ON:09.07.2014
USER CHARGER ON WATER
Patel Shri Devji Mansingram

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to levy user charges on water in the urban areas of Rajasthan; and
- (b) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a & b): Since Water Supply and Sanitation is a State subject, it is the responsibility of the Urban Local Bodies (ULBs) to propose and levy appropriate user charges on water from the beneficiaries so as to make the system financially viable & sustainable on long term basis.

However, the Ministry of Urban Development (MoUD) provides guidelines to State Govts. including Rajasthan and ULBs for levy of reasonable user charges on water to ensure self-sustainability of the system. The Jawaharlal Nehru National Urban Renewal Mission (JNNURM) mandated to levy reasonable user charges by ULBs/Parastatals with the objective that the full cost of Operation and Maintenance or recurring cost is collected.